

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1843**  
**TO BE ANSWERED ON 05.05.2016**

**Changes in Land Tenancy Act**

1843. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to make changes in Land Tenancy Act;
- (b) if so, the details thereof;
- (c) whether the Government is also considering policy of compensation for the tenants of the land; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT**  
**(SHRI SUDARSHAN BHAGAT)**

(a) An Expert Committee constituted by NITI Aayog to prepare a Model Agricultural Land Leasing Act, based on the critical review of the existing agricultural tenancy laws of States and keeping in view the need to legalize land leasing, has submitted its final Report on 31.03.2016. The Report is available on NITI Aayog's website at the following [url:-](http://niti.gov.in/mgov_file/Final_Report_Expert_Group_on_Land_Leasing.pdf)

<[http://niti.gov.in/mgov\\_file/Final\\_Report\\_Expert\\_Group\\_on\\_Land\\_Leasing.pdf](http://niti.gov.in/mgov_file/Final_Report_Expert_Group_on_Land_Leasing.pdf)>

(b) to (d): As per Entry 18 of List-II (State List) of the Seventh Schedule to the Constitution, the subject of Land and its management is within the jurisdiction of States. The role of the Central Government in the field of land reforms including tenancy is that of an advisory nature.

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